

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 561 OF 2010

Thursday, this the 10th day of June, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

O.Ramachandran
Group D, Postal Stores Depot
Trichur
Residing at Kothayath House
Malavattom PO, Thiruvilwamala
Trichur District

... **Applicant**

(By Advocate Mr. Shafik M.A.)

versus

1. Union of India represented by the
Chief Postmaster General
Kerala Circle
Trivandrum
2. The Postmaster General
Central Region
Cochin
3. The Senior Superintendent of Post Offices
Thrissur Division
Thrissur

... **Respondents**

(By Advocate Mr.Pradeep Krishna)

The application having been heard on 10.06.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The claim of the applicant is that he has appeared for the Departmental Examination but the result of the examination has not been published hitherto. Hence he has filed this Original application for publishing the result of the examination.

(A)

2. We have heard Mr.Shafik M.A, counsel for the applicant and Mr.Pradeep Krishna, counsel appearing for the respondents on receipt of a copy of the OA. We have also perused the averments in the OA and the documents furnished alongwith the OA. We feel that the limited prayer of the applicant can be allowed at the admission stage itself. Hence we direct the 2nd respondent to publish the result of the examination held on 20.12.2009 within fifteen days from the date of receipt of a copy of the order. Applicant shall provide a copy of the order to the respondents for compliance. OA is disposed of as above. No order as to costs.

Dated, the 10th June, 2010.



**K GEORGE JOSEPH
ADMINISTRATIVE MEMBER**

Kapppan

**JUSTICE K.THANKAPPAN
JUDICIAL MEMBER**

vs

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 501 OF 2010

.....TUESDAY, this the 13th day of September, 2011.

CORAM:

**HON'BLE Mr. JUSTICE P.R. RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

O. Ramachandran
Group D, Postal Stores Depot
Trichur, Residing at Kothayath House
Malavattom (P.O), Thiruvilwamala
Trichur District.

..... Applicant

(By Advocate Mr. Shafik M.A)

Versus

1. Union of India
Represented by
The Chief Postmaster General
Kerala Circle, Trivandrum.
2. The Postmaster General
Central Region, Cochin
3. The Senior Superintendent of Post Offices
Thrissur Division, Thrissur. Respondents

(By Advocate Mr. Pradeep Krishna, ACGSC)

The application having been heard on 30.08.2011, the Tribunal
on ...13-09-11..... delivered the following:

ORDER

HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER

This O.A was filed for a direction to the respondents to publish the
result of the applicant in respect of the examination for recruitment to the
cadre of Postman held on 20.12.2009. The O.A was allowed at the



admission stage itself on 10.06.2010 directing the respondents to publish the result within 15 days. The time limit set by this Tribunal to publish the result was not adhered to by the respondents. Contempt petition No. 85/10 was filed by the applicant. It was closed when the respondents published the result on 08.09.2010. Subsequently, the applicant filed RA No. 38/10 praying to review the order in O.A No. 501/10 and to direct the respondents to appoint the applicant as Postman with effect from the date on which other candidates, who qualified in the exam on 20.12.2009 have been appointed with all consequential benefits including seniority. The applicant also filed M.A 930/10 in the O.A for staying the filling up of the vacant post of Postman at Tiruvilwamala. It was allowed by this Tribunal and the respondents were directed to give appointment to the applicant before appointment is given to anybody, who passed the qualifying exam subsequently. Accordingly, the applicant was provisionally selected for appointment as Postman in Trichur Division and was directed to undergo training for a period of 10 days from 01.01.2011 to 10.01.2011. On completion of training, he joined as Postman Triuvilwamala on 11.01.2011. As per order No. 82/Rectt./PmanEx/Dec 09 dated 25.05.2011 issued by the Senior Superintendent of Post Offices, Trichur Division, he was given notional appointment as Postman with effect from 08.04.2010 the date on which his immediate junior was appointed as Postman. In the said order, it was stated that formal order of appointment would be issued separately.



2. As regards arrears of salary along with interest of 18%, we are of the considered view that in facts and circumstances of the instant O.A, it would not be justified, if arrears are paid, as he has not worked as postman till 11.01.2011. His seniority is protected with the granting of notional appointment as Postman with effect from 08.04.2010. What remains to be done by respondent No.3 is to issue formal order of appointment to the applicant which should be done within 60 days of receipt of a copy of this order. Ordered accordingly.

3. The O.A is allowed as above. No order as to cost.

(Dated 13th September, 2011)



K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R. RAMAN
JUDICIAL MEMBER

cvr.